

(a) the points on which the case pertaining to disclosure of assets by the judges of High Courts and Supreme Court moved by the Supreme Court, is pending with the Delhi High Court;

(b) whether the public disclosure of assets of judges comes under the purview of right to information; and

(c) if not, the reasons therefor and whether this questions the transparency of judiciary?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) A Writ Petition (C) No.288 of 2009 has been filed by the Registrar, Supreme Court of India in the High Court of Delhi against the decision dated 6th January, 2009 of the Central Information Commission directing to provide information as to whether any declaration of assets had been filed by the Judges of the Supreme Court or not, is pending consideration of the Delhi High Court.

(b) and (c) The matter is subjudice.

Judicial reforms

†1705. SHRI PRABHAT JHA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government is going to take steps for judicial reforms;

(b) if so, the details thereof;

(c) whether Government intends to make a legislation for declaration of assets by Judges; and

(d) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) Yes, Sir.

(b) The Government is preparing a roadmap for judicial reforms in the country which aims, *inter alia*, at reducing pendency in the courts, at providing quick and effective justice, introducing accountability of the judges and bringing in transparency in judicial processes for the litigants. The details of the roadmap are being worked out.

(c) and (d) The matter is presently under examination.

Grants for evening courts

1706. SHRI PARSHOTTAM KHODABHAI RUPALA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government has received proposals to give grants to the newly established evening courts;

(b) if so, whether such proposal have also been received from the Gujarat Government;

†Original notice of the question was received in Hindi.

- (c) whether Government is considering to give special grant-in-aid to evening courts, and
- (d) if so, the amount of grant-in-aid per court?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) to (d) The Government of India had received a proposal from the Government of Gujarat for providing special Central assistance of Rs. 5.00 crore for Evening Courts. The proposal could not be accepted as administration of Justice is primarily the concern of the State Government and there is no such scheme under which central assistance can be provided for Evening Courts.

Benches of High Courts

1707. SHRI SYED AZEEZ PASHA:

SHRI MOHD. ALI KHAN:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of special benches of High Courts proposed to be set up by Government in various States;
- (b) the cities/towns identified for setting up of these benches;
- (c) whether Government has received any proposal to set up a special bench at Guntur in Andhra Pradesh;
- (d) whether Government has fixed any criteria for setting up of these benches; and
- (e) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) and (b) There is no proposal to set up special benches of High Courts by the Government anywhere in the country.

(c) No, Sir.

(d) and (e) In its report, the Jaswant Singh Commission suggested the broad principles and criteria to be followed while deciding the question of expediency and desirability of establishment of a Bench of a High Court away from the principal seat and the factors to be kept in view in selecting the venue of the said Bench. The report of the Commission was placed in the Parliament Library on 15.10.86 and was laid on the Table of the Rajya Sabha and Lok Sabha on 20.4.87 and 21.4.87 respectively, which may be referred to.

Setting up of benches of High Courts away from their principal seats is considered by the Central Government on receipt of a complete proposal from the State Government which has the consent of the Chief Justice of the concerned High Court.

Special courts for offences against women

†1708. SHRI BHAGAT SINGH KOSHYARI:

SHRI PRABHAT JHA:

Will the Minister of LAW AND JUSTICE be pleased to state:

†Original notice of the question was received in Hindi.